

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A. NO. 811 of 1992.

Between

V.Janakirama Rao.

Dated: 18.9.1992.

Applicant

And

1. Sr. Divisional Commercial Superintendent, S.C.Railway, Vijayawada.
2. Sr. Divisional Personnel Officer, S.C.Railway, Vijayawada.

... Respondents.

Counsel for the Applicant

: Sri. G.V.Subba Rao.

Counsel for the Respondents

: Sri. J.R.Gopala is represented by  
Sri. K.V.Radhakrishna, SC for Rlys.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member  
Hon'ble Mr.C.J.Roy, Judicial Member

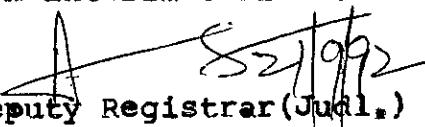
The Tribunal made the following order:-

Heard both sides. Gradation list as per Annexure-7 is challenged as name of the applicant also figures in a similarly constituted O.A.561/92. In this case, the Rules of Medically declassified official's position has to be examined.

The application may be reverted at any time. We consider this a fit case for adjournment and therefore we admit the case.

By way of interim order, meanwhile, we direct that the status quo as it exists of today be maintained.

On The respondents are directed to file a counter within six weeks to the applicant. The respondents are directed to file an interim counter. List the case for further orders on interim relief on 30.9.1992.

  
Deputy Registrar (Judicial)

Copy to:-

1. Sr. Divisional Commercial Superintendent, S.C.Railway, Vijayawada.
2. Sr. Divisional Personnel Officer, S.C.Railway, Vijayawada.
3. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd.
4. One copy to Sri. J.R.Gopala Rao, SC for Railways, CAT, Hyd.
5. One spare copy.

Rsm/-

*W.A. Court  
11/9/92  
2/11/92*